NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

C.P. No. 222/131/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

OF THE HEARING OF AHMEDABAD ATTENDANCE-CUM-ORDER BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

Name of the Company:

Jay Chemical Industries Ltd.

V/s.

ROC, Gujarat

Section of the Companies Act:

Section 131 of the Companies Act, 2013

SIGNATURE REPRESENTATION DESIGNATION S.NO. NAME (CAPITAL LETTERS) 1-c 1-2 -tes-

1. ILUNJAU

NACAL

Pelibers

Learned PCS Mr. Kunjal Dalal present for Petitioner. None present for ROC.

Petitioner is directed to issue notice to Regional Director (Central government) and Income Tax authorities along with copy of petition requiring them to file their representations, if any, within thirty days of service of notice and file proof of service of notice before this Tribunal.

Petitioner is directed to make a publication about date of hearing atleast 15 days before the date of hearing in accordance with Rule 35 in "India Express" and "Gujarat Samachar".

Petitioner shall issue notice to the auditor that filed the original financial statement.

List the matter on 23.01.2018.

MEMBER JUDICIAL

Dated this the 18th day of December, 2017.

RAVEENDRA BABU MEMBER JUDICIAL